

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART - II, SECTION - 3, SUB-SECTION (ii)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY**

NOTIFICATION NO. 23 / 2002-07
NEW DELHI, DATED THE 10th JANUARY, 2003

AMENDMENT TO NOTIFICATION NO. 21/2002-07

-
-
In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with Paragraph 1.1 of the Export and Import Policy, 2002-07, the Central Government hereby amends the Export and Import Policy, 2002-07 as under:

Paras 1,2 & 3 of the Notification No. 21/2002-07 dated the 26th December , 2002 , would be amended by addition of the following:-

Para - 1 after Kimberley Process (KP) Certificate- “/ **letter of comfort** “ will be added.

Para - 2 after Kimberley Process (KP) Certificate- “/ **letter of comfort** “ will be added.

Para - 3 after effective from 1.1.2003 “ **The provision for Letter of Comfort as an alternative to the KP Certificate will be in force for a period of two months only beginning 1.1.2003 in order to provide for transitional arrangement**” will be added.

This issues in Public interest.

(L.MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE
EX- OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

